

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SZB, CHENNAI

COURT : Division Bench 1

APPEAL No. ST/42725/2018

(Arising out of Order-in-Appeal No. 577/2018 (CTA-I) dated 25.10.2018 passed by the Commissioner of GST & Central Excise (Appeals-I), Chennai).

M/s. Jagir & Co.,
249, Sydenham Road,
Choolai, Chennai-600 112.

Appellant

Vs.

Commissioner of GST & Central Excise,
GST North Commissionerate,
NO. 2054, 1st Floor, 12th Main Road,
Newry Towers, Anna Nagar,
Chennai-600 040.

Respondent

APPEARANCE

FOR APPELLANT : Shri N. Viswanathan, Advocate
FOR RESPONDENT : Ms. K. Komathi, ADC (AR)

CORAM

Hon'ble MS. SULEKHA BEEVI C.S., MEMBER JUDICIAL
Hon'ble Shri P. VENKATA SUBBA RAO, MEMBER TECHNICAL

Date of Hearing: **17.08.2021**
Date of Decision: **17.08.2021**

FINAL ORDER No. 42114 / 2021

Per Bench

The Department has filed letter C. No. IV/16/3/2020-C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for Sabka Vishwas (Legacy Dispute

Resolution) Scheme, 2019. The above case is also included in the said list. The assessee has conceded to this.

2. As the matter is closed, the appeal is dismissed.

(Order dictated and pronounced in the Open Court)

(SULEKHA BEEVI C.S.)
MEMBER JUDICIAL

(P. VENKATA SUBBA RAO)
MEMBER TECHNICAL

RKP